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(R)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

U.A. NO. 1845/91

New Delhi this the 20th day of September, 1995

Hon'ble Sh. P. Suryaprakasham Member (J)

Hon'ble Sh. K. Muthukumar Member (A)

M.L. Pandey
s/o Sh. R.P. Singh,
r/o H.No. 293-A Railway Colony Rewari,
Distt. Rewari (Haryana) Applicant

(By Advocate: Sh. V.P. Sharma)

VS

1. Union of India through
The General Manager,
Northern Railway,
Baroda House, New Delhi.

2. The Divisional Railway Manager,
Northern Railway,
Bikaner.

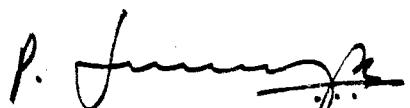
3. The Station Superintendent,
Northern Railway, Rewari,
Haryana. Respondent

(By Advocate: Sh. B.K. Aggarwal)

ORDER (ORAL)

The learned counsel for applicant states that respondents have already granted the relief prayed for in this application and states that if any further grievance survives, the applicant will make the representation to the department.

In view of the above, the application is dismissed as having become infructuous. No costs.


(P. SURYAPRAKASHAM)

MEMBER (J)


(K. MUTHUKUMAR)

MEMBER (A)